

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS
LOK SABHA

UNSTARRED QUESTION NO. 1782
ANSWERED ON 20th DECEMBER, 2018

ACCIDENT DUE TO DRUNKEN-DRIVING

1782. SHRIMATI SAVITRI THAKUR:
SHRI OM BIRLA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether increase in the number of road accidents due to drunken driving has been reported from various States of the country; if so, the details of road accidents due to drunken driving reported during the last three years;
- (b) whether a large number of suggestions have been received from Road Safety Forums/Non-Governmental Organisations (NGOs) for reducing accidents on National Highways and if so, the details thereof;
- (c) whether the Government has also received representations from various quarters regarding closure of liquor shops along the National Highways and if so, the details thereof; and
- (d) the action taken by the Government in this regard ?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI MANSUKH L. MANDAVIYA)

(a) As per the information received from police department of States/UTs, the number of road accidents under the drunken driving category of traffic violation during last three calendar years i.e. 2015 to 2017 is as under:-

Year	Road Accidents due to Intake of Alcohol	Total number of Road Accidents	% share of total road accident
2015	16,298	5,01,423	3.3
2016	14,894	4,80,652	3.1
2017	14,071	4,64,910	3.0

The table reveals that the number of road accidents under the drunken driving category of traffic violation as a percentage of total accidents during the last years i.e 2015-2017 has hovered around 3 percent.

State/UT-wise total number of road accidents under the drunken driving category of traffic violation during the last three calendar years 2015 to 2017 along with percentage change over the previous year is given at Annexure.

(b) All suggestions which are received in National Highways Authority of India (NHAI) from Safety forums / Non-Government Organisations (NGOs)/individuals/State agencies which are forwarded for action to the field offices of NHAI for the respective Road Sections.

(c) No representation has been received from various quarters regarding closure of liquor shops along the National Highways. The matter relates to the state enforcement agencies, and therefore for NH within the states.

(d) Following steps have been initiated by the Government to curb the number of road accidents caused by drunken driving: -

(i) Section 185 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of drunken driving cases.

(ii) All the State Government/UTs have been requested to ensure that no license is issued to liquor vendors along National Highways. Further they have also been requested to review cases where licence has already been given for liquor vendors along National Highways and to take corrective action.

(iii) Ministry undertakes campaigns through print and electronic media to spread awareness about dangers of drunken driving.

(iv) Motor Vehicles (Amendment) Bill 2017, which has been introduced in the House by Ministry of Road Transport & Highways, provides for enhanced fines for the offence of drunken driving and other traffic violations.

(v) Enforcement of various provisions of Motor Vehicles Act, 1988 is the responsibility of State Governments. This Ministry has issued instructions to all State Governments to invoke Section 185 of Motor Vehicles Act, 1988 which provides for punishment of imprisonment or fine or both for the offence of drunken driving.

(vi) The Ministry of Road Transport and Highways has introduced Motor Vehicle (Amendment) Bill in the Lok Sabha covering entire gamut of road safety including drunken driving. The Bill inter-alia envisages to enhance the penalty amount for drunk and driving under section 185 of the Motor Vehicle Act. Besides, the Ministry of Road Transport and Highways administer Motor Vehicles (MV) Act 1988 and Central Motor Vehicle Rules (CMVR) 1989. However, its provisions are enforced by the States / UTs.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 1782 FOR ANSWER ON 20-12-2018 ASKED BY SHRIMATI SAVITRI THAKUR: & SHRI OM BIRLA: REGARDING ACCIDENT DUE TO DRUNKEN-DRIVING.

Road accidents under the drunken driving category of traffic violation during the last three calendar years 2015 to 2017

S.No	States/UTs	Road Accidents under drunken driving category 2015	% Share in total road accidents	Road Accidents under drunken driving category 2016	% Share in total road accidents	Road Accidents under drunken driving category 2017	% Share in total road accidents
1	Andhra Pradesh	490	3.0	128	0.9	2064	14.7
2	Arunachal Pradesh	22	0.1	15	0.1	19	0.1
3	Assam	611	3.7	352	2.4	373	2.7
4	Bihar	1457	8.9	593	4.0	0	0.0
5	Chhattisgarh	227	1.4	145	1.0	86	0.6
6	Goa	6	0.0	3	0.0	10	0.1
7	Gujarat	361	2.2	64	0.4	65	0.5
8	Haryana	1092	6.7	529	3.6	180	1.3
9	Himachal Pradesh	50	0.3	72	0.5	214	1.5
10	Jammu & Kashmir	375	2.3	47	0.3	1	0.0
11	Jharkhand	1518	9.3	543	3.6	801	5.7
12	Karnataka	298	1.8	396	2.7	169	1.2
13	Kerala	49	0.3	133	0.9	133	0.9
14	Madhya Pradesh	2665	16.4	3083	20.7	1049	7.5
15	Maharashtra	1345	8.3	226	1.5	863	6.1
16	Manipur	0	0.0	71	0.5	44	0.3
17	Meghalaya	137	0.8	35	0.2	132	0.9
18	Mizoram	15	0.1	27	0.2	16	0.1
19	Nagaland	2	0.0	13	0.1	157	1.1
20	Orissa	972	6.0	1255	8.4	1533	10.9
21	Punjab	118	0.7	317	2.1	129	0.9
22	Rajasthan	667	4.1	673	4.5	421	3.0
23	Sikkim	30	0.2	12	0.1	32	0.2
24	Tamil Nadu	818	5.0	531	3.6	1833	13.0
25	Telangana	42	0.3	202	1.4	163	1.2
26	Tripura	13	0.1	5	0.0	11	0.1
27	Uttarakhand	6	0.0	40	0.3	56	0.4
28	Uttar Pradesh	2403	14.7	4633	31.1	3336	23.7
29	West Bengal	413	2.5	462	3.1	16	0.1
30	A & N Islands	30	0.2	27	0.2	13	0.1
31	Chandigarh	8	0.0	9	0.1	10	0.1
32	D & N Haveli	6	0.0	0	0.0	1	0.0
33	Daman & Diu	7	0.0	7	0.0	12	0.1
34	Delhi	40	0.2	164	1.1	124	0.9
35	Lakshadweep	0	0.0	0	0.0	0	0.0
36	Puducherry	5	0.0	82	0.6	5	0.0
	Total	16298	100.0	14894	100.0	14071	100.0
